

Listed on : . .2016

Court No. :

Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 6832 OF 2016

(Application for exemption from surrendering)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2016

Vijai @ Vijai Singh & Anr. ...Petitioner(s)

VERSUS

State of Uttar Pradesh ... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mr. Sudhir Naagar, Advocate on behalf of Petitioners against the Judgment and Order dated 17th February, 2016 of the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, Uttar Pradesh in Criminal Appeal No. 428 of 1982.

It is submitted that Criminal Appeal No. 1432 of 2008 @ SLP (Crl.)No. 7193 of 2007, relating to same Criminal case was allowed by this Hon'ble Court on 8th September, 2008. Copy of Order dated 8th September, 2008 is annexed as Annexure P-8 in SLP paper books at page nos. 136-137 for kind perusal of the Hon'ble Court.

The application for exemption from surrendering above mentioned is listed before the Hon'ble Judge in Chambers with this office report.

DATED this the 19th day of April, 2016.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Sudhir Naagar, Advocate
307, M.C. Setalvad Block, S.C.I.

C4/dk

ASSISTANT REGISTRAR